

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.8124 OF 2009
(@ Special Leave Petition (C) No.10567 of 2008)

ITI EMPLOYEES HOUSING COOPERATIVE
SOCIETY LIMITED

....APPELLANT

VERSUS

STATE OF KARNATAKA & ORS.

....RESPONDENTS

O R D E R

Leave granted.

Having heard the learned counsel for the parties and after going through the averments made in the application for condonation of delay filed before the High Court and the impugned orders passed, we are of the view that sufficient cause was shown by the appellant for the condonation of delay in filing the appeal before the High Court. Accordingly, the impugned order is set aside, said application for condonation of delay is allowed and the writ appeal is restored to its original number subject to payment of cost of Rs.20,000/- to the respondents within a period of one month from this date. However, in default of payment of aforesaid costs within the stipulated period, the application for condonation of delay shall stand rejected and the writ appeal shall also stand dismissed.

This appeal is disposed of with no order as to costs.

.....J.
(TARUN CHATTERJEE)

.....J.
(SURINDER SINGH

NIJJAR)

NEW DELHI,
DECEMBER 04, 2009.

SUPREME COURT OF INDIA



JUDGMENT